

**IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE
(THROUGH VIRTUAL COURT)**

**BEFORE SHRI INTURI RAMA RAO, AM
AND
SHRI PARTHA SARATHI CHAUDHURY, JM**

आयकर अपील सं. / ITA No.3096/PUN/2017

निर्धारण वर्ष / Assessment Year : 2008-09

M/s. Advik Hi-Tech Pvt. Ltd.,
Gat No.357/99, Chakan Talegaon Road,
Vill – Kharabwadi, Tal Khed, Chakan,
Pune – 410501

PAN: AACCA3106E

.....अपीलार्थी / Appellant

बनाम / V/s.

The Dy. Commissioner of Income Tax,
Circle-8, Pune

.....प्रत्यर्थी / Respondent

Assessee by : Shri Sharad Shah
Revenue by : Shri Sudhendhu Das

सुनवाई की तारीख / Date of Hearing : 13-07-2021

घोषणा की तारीख / Date of Pronouncement : 13-07-2021

आदेश / ORDER

This appeal preferred by the assessee emanates from the order of the Ld. CIT(A)-6, Pune, dated 17.10.2017.

2. Before us, the assessee has filed a letter dated 13-07-2021, seeking withdrawal of the appeal. The relevant contents of such withdrawal letter, read as under :

“The captioned appeal, that is pending adjudication before the Hon’ble ITAT, was filed by the Appellant on 04-01-2018. In this regard, the Appellant wishes to humbly submit that the appellant has opted for resolution under the provisions enumerated under the Direct Tax Vivad Se Vishwas Act, 2020 (the VSV Act).

In order to give effect of the proceedings enumerated under the VSV Act, Rule 5 of the Direct Tax Vivad Se Vishwas Rules, 2020 ('the VSV Rules'), stipulates that the Appellant is liable to withdraw the ground of appeal, prior to furnishing of Form 4.

Therefore, in compliance with the aforesaid Rule, the Appellant hereby submits that the appeal in ITA No.3096/PUN/2017 for A.Y. 2008-09, may be permitted to be withdrawn."

3. On perusal of the above letter and having no objection from the side of ld. DR, we allow the request of the assessee to withdraw the appeal.
4. In the result, the appeal of the assessee is dismissed as 'withdrawn'.

Order pronounced in the open court on 13th July, 2021.

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 13th July, 2021
GCVSR

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent
3. The CIT (Appeals)-6, Pune.
4. The Pr. CIT-5, Pune.
5. DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy// आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune